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Reservation of Category 'A' Posts for SC/ST

- 1562. SHRI H. HANUMANTHAPPA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the brochure issued by the Department of Personnel and A.R. is silent about reservations for Scheduled Castes/ Tribes in category 'A' service;
- (b) what was the reasons for not providing Reservations for SC/ST in this category;
- (c) whether the Department are aware that experienced qualified SC/ST officials are denied promotion because of this flaw; and
- (d) whether the Department propose to reconsider the matter and also provide reservations in category 'A' service?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) No Sir. Reservations for SC/ST do exist in Groups A posts and services when appointment' is made either by direct recruitment or by promotion on the basis of seniority subject to fitness. In promotion by selection reservation has been limited upto the lowest rung of Group A. The relevant instructions in this regard are duly included in the Brochure.

- (b) No reservation is provided in posts filled by promotion by selection beyond the lowest rung of Grouo A because these carry higher responsi as the number bility. Further posts in this category is small any scale supersession bv SC/ST employees due to reservation will affect the morale of the service and efficiency in administration.
- (c) All Ministries/Departments of the Goernment are required to

follow the instructions relating to reservations and other concessions provided for promotion of SC/ST officials. In promotion by selection to posts within Group A which carry an ultimate salary of Rs. 2250/- per month, there is no reservation, but the SC/ST officers who are senior enough in the zone of consideration for promotion so ag to be within the number of vacancies for which the select list has to be drawn up, are required to be included in that list. provided they are not considered unfit for promotion.

to Questions

(d) There is no proposal to modify the existing provisions relating to reservations and concessions for SC/ ST candidates for appointment/promotion to and within Group A sc-r-1 vices and posts.

Reservation of Posts in Central Government Departments

- 1563. SHRI H. HANUMANTHAPPA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the percentages of reservation for Scheduled Castes and Scheduled Tribes in Central Government Departments have been fixed as 15 per cent and 7| per cent cent respectively;
- (b) whether there has been any deviation from this procedure; and
 - (c) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):percentage of reservation for Scheduled Castes and Scheduled Tribes depends on the mode of appointment. The percentages prescribed for different modes of appointment are as follows:

	sc		ST	
(i) Direct recruitment on an ali-India basis by open competition and all appointments by promotion wherever reservation is applicable.	15%	-	7½%	
(ii) Direct recruitment on an all-India basis other- wise than by open competition.	16-2/3%		71%	-,-

(iii) Direct recruitment to Group C and D posts normally attracting candidates from a locality or region.

Percentages are prescribed in proportion to the population of SGs/ STs in the respective States/UTs.

to Question

(b)No. Sir.

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(c) Doe_s not arise.

Elections to MetrogoiHan Council of Delhi

1564. SHRI SURENDRA MOHAN: Will the Minister of HOME AFFAIRS be pleased to state;

- (a) whether elections to the Metropolitan Council of Delhi are due; and
- (b) if so, by when these are likely to be held?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) Under Section 15 of the Representation of People Act, 1951, the Lt. Governor is to call for elections to the Metropolitan Council in consultation with the Election Commission. It is the Election Commission that would advise the Lt. Governor as to the actual dates of the elections when consulted by the Lt. Governor.

Suspension, of Residents Welfare Association

1565. SHRI M. MOSES: Will the MirT ister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Residents' Welfare Associations in New Delhi, which have not been formed through secret ballot elections upto the 30th September, 1982, have been suspended;

- (b) if so, the details thereof;
- (c) if the answer to part (a) above be in the negative, the reasons therefor; and
- (d) what are the names of the said Association which have not been paid full aid by Government for the year 1981-82?.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c) As only about two weeks have elapsed since 30th September, 1982, the date by which elections were to be held, and information about the holding of elections is expected to be re-; ceived during the course of the """axe few weeks, it is too early to furnish the details of the Associations which have not gone to polls before that date.

(d) The grants-in-aid for 1982^83 will be disbursed after information from all the Associations regarding the holding of elections and their accounts for the grants paid in 1981-82 are received. Information regarding the .Associations to whom full grants-in-aid was not given during 1981-82 is being compiled and will be laid on the table of the House shortly.

Liquor Tragedy in Bangalore

1566. SHRI RAMAKRISHNA HEDGE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of people who died in the recent liquor tragedy in Bangalore; and